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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

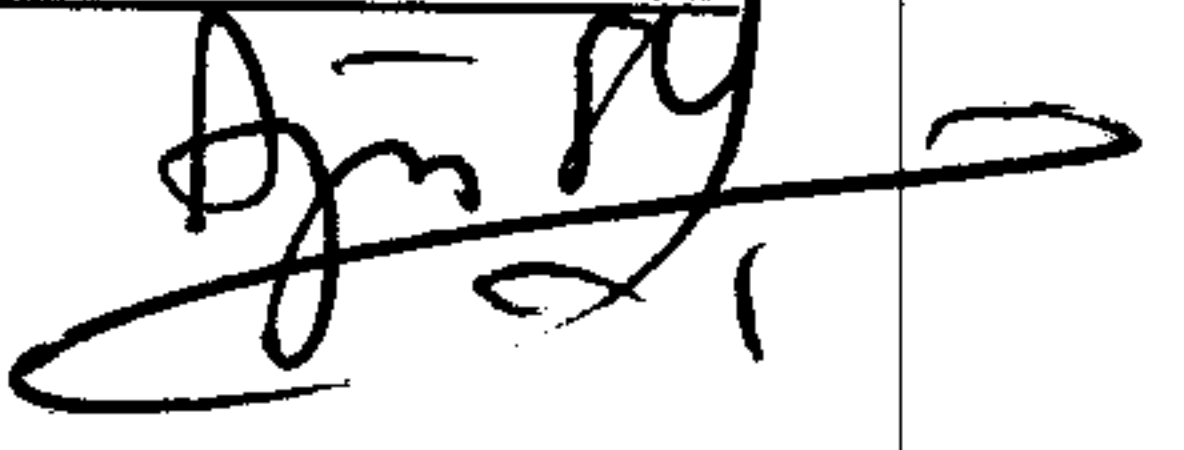
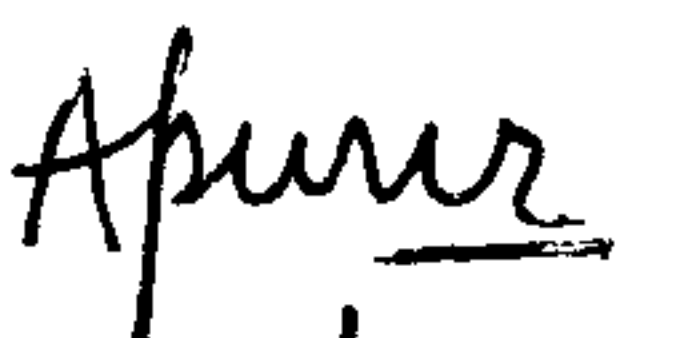

**C.P. (I.B) No. 161/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: BMW India Financial Services Pvt. Ltd.  
V/s.  
Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun R. Sheth	Adv. P. Sheth	Corporate Debt	
2.	Apurva Vakil	Advocate	Financial Creditor	
3.	Diwaker Maheshwari	Advocate	"	


**ORDER**

Learned Advocate Mr. Apurva Vakil with Learned Advocate Mr. Diwaker Maheshwari present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondents.

For filing for written arguments of learned counsel for Petitioner and learned Counsel for Respondent.

List the matter on 30.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 15th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**